

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 196 OF 2018 &**  
**IA NO. 515 OF 2018 & IA NO. 516 OF 2018**

**Dated: 2<sup>nd</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Clean Wind Power (Manvi) Private Limited** .... **Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Parinay Deep Shah  
Ms. Ritika Singhal  
Mr. Aradhna Tandon

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Ms. Parichita Chowdhury for R-1

Mr. Balaji Srinivasan  
Ms. Sumana Naganand  
Ms. Pratiksha Mishra  
Mr. Mayank Krshirsagar  
Ms. Pallavi Sengupta for R-2,4 & 6

Mr. G.S. Kannur  
Mr. S. Nithin  
Ms. Arunima Singh for R-5

**ORDER**  
**IA NO. 516 OF 2018**  
***(for exemption from filing certified copy of the impugned order)***

The learned counsel, Mr. Parinay Deep Shah, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

**APPEAL NO. 196 OF 2018 &**  
**IA NO. 515 OF 2018**

**Admit.**

The learned counsel, Mr. G.S. Kannur accepts notice on behalf of the fifth Respondent.

The learned counsel appearing for the Respondent Nos. 1, 2, 4 & 6 and 5 pray for four weeks time to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1, 2, 4 & 6 and 5, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1, 2, 4 & 6 and 5 are permitted to file their respective replies in this matter by 30.08.2018, after duly serving copy on the other side. Thereafter, rejoinder if any, may be filed by the Appellant by 27.09.2018, after duly serving copy on the other side.

List the matter on **15.11.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

The Interim Order granted earlier will continue till 15.11.2018.

**(S. D. Dubey)**  
**Technical Member**

*pr/vt*

**(Justice N. K. Patil)**  
**Judicial Member**